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ITEM NO.45

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 26543/2015
(Arising out of impugned final judgment and order dated
13/08/2015 in WP No. 59582/2009 passed by the High Court of
Judicature at Allahabad)

DR. D C SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission
to file lengthy list of dates and interim relief and office
report)

WITH

SLP(C) No. 26635/2015

(With appln.(s) for impleadment, permission to file lengthy
list of dates, exemption from filing O.T., Interim Relief and
Office Report)

Date : 18/11/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Gautam Awasthi, AOR
In SLP 26543/15 Mr. Rajesh K. Shukla, Adv.
Mr. Ashutosh Mishra, Adv.

In SLP 26635/15 Mr. Shail Kumar Dwivedi, AOR
(Also for rr. in SLP 26543/15)
For Respondent(s) Mr. Abhishth Kumar, AOR
Ms. Archana Singh, Adv.

Mr. T.N. Singh, AOR

Mr. Vikas K Singh, Adv.

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Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated, as a last chance,
four weeks' time is granted to the petitioner to file
rejoinder affidavit.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master